

Central Administrative Tribunal
Principal Bench: New Delhi

(2)

OA 881/97

New Delhi this the 21st day of April 1997.

Hon'ble Mr Justice K.M. Agarwal, Chairman
Hon'ble Mr K. Muthukumar, Member (A)

Satyabir Singh
Son of Shri Neki Ram
R/o Vill.& Post Asalwas Marhta
Dist. Bhiwani -125 030.Applicant.

(By advocate: Shri I.P.Singh)

Versus

Staff Selection Commission
(North Regional Office)
Dept. of Personnel & Training
Block No.12, CGO Complex
Lodhi Road, New Delhi.Respondent.

(By advocate: None)

O R D E R (oral)

Hon'ble Mr Justice K.M. Agarwal, Chairman

Heard learned counsel for the applicant on admission.

Pursuant to a notice for recruitment to the posts of Inspectors of Central Excise, Income Tax etc., 1996 by the Staff Selection Commission, the applicant submitted two applications - one at Bombay and the other at Delhi. The applicant was served with an admission ticket for written test. Subsequently, the written test was held at Delhi. Later on, when it was detected that the applicant had applied at Bombay, his application was cancelled.

2. Clause 20 of the Notice indicates how to apply for the post advertised. Note III therein specifically says that a candidate should submit one application only. Multiple applications will be rejected summarily. Accordingly, when it came to the notice of the department, his candidature was cancelled.

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3. The learned counsel submitted that the applicant had withdrawn the application filed at Bombay three days after making such an application at Bombay. It appears that the applicant had written to treat his application as withdrawn but what happened later on is not known. Secondly, the advertisement does not say that after making multiple applications, if a candidate withdraws one of his applications at a later stage, he would be eligible to be considered for selection to one of posts advertised. Under the circumstances, we find no case for interference with the impugned order of cancellation of his candidature for one of the posts advertised by the SSC. Accordingly, the application is hereby summarily rejected.


(K.M. Agarwal)
Chairman


(K. Muthukumar)
Member (A)

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